

Financial Crisis in D.M.C.

619. **Shri Kanwar Lal Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Delhi Municipal Corporation has sent any representation to Government for subsidy or loan;

(b) whether it is a fact that the Delhi Municipal Corporation is in financial crisis; and

(c) the action taken by Government to remove this difficulty of the Corporation?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Delhi Municipal Corporation has been approaching the Government from time to time for grants-in-aid and special loans.

(b) The Corporation has been experiencing financial difficulties for some time past.

(c) Government have been advancing loans and giving grants to the Corporation on a determined pattern from time to time. A Commission of Inquiry has been appointed by Government to enquire into the financial resources and requirements of local bodies in Delhi. Its reports is awaited.

प्रशासनिक सुधार आयोग

620. **श्री कान्हू भूषण:** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रशासनिक सुधार आयोग पर अब तक कितनी घनराशि व्यय की गई है;

(ख) इसके कार्य पर कितने कर्मचारी नियुक्त किये गये हैं और उसमें नये व्यक्ति कितने हैं; और

198 (A) LSD-5.

(ग) मंत्री मंडल में श्री मुरारजी वेसाई के शामिल हो जाने तथा श्री हनुमंतय्या के बेयरमैन के रूप में नियुक्त हो जाने से इस आयोग में रिक्त हो गये पद परफव तक नियुक्ति हो जाने की संभावना

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) (क.) 1965-66 तथा 1966-67 में 22 फरवरी, 1967 तक 16,33,611 रुपया व्यय हुआ।

(ख) आयोग के सब वर्गों के कर्मचारियों की संख्या 169 है। उनमें से 68 अस्थायी रूप से नियुक्त किये गए नये कर्मचारी थे।

(ग) आयोग में और कोई नये सदस्य नियुक्त नहीं किये जा रहे हैं।

Compensatory Allowance to Employees of Andaman and Nicobar Islands Administration.

620-A. **Shri K. E. Ganesh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the employees of the Andaman and Nicobar Islands Administration have demanded increase in the rate of compensatory allowance;

(b) whether the Chief Commissioner's Advisory Council has recommended such an increase;

(c) if so, the reaction of the Central Government thereto;

(d) whether it is also a fact that non-permanent industrial staff is not in receipt of this compensatory allowance; and

(e) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):

(a) and (b). Yes, Sir.

(c) This demand has been carefully considered by Government and they have not found it possible to agree to it.

(d) and (e). All employees drawing regular scales of pay are allowed the compensatory allowance.

Awards for U.S. Seminar on Students' Services

628-B. Shri Jyotirmoy Basu:
Shri Umanath:

Will the Minister of Education be pleased to state—

(a) whether the award and grants to ten educationists to attend U.S. seminar on students' services have been made through Government;

(b) the actual role which the recipients for the award are going to play during the two-month seminar; and

(c) whether Government are fully satisfied that the C.I.A. has no hand in the matter?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir. The ten educationists have been selected by the U.S. Educational Foundation in India on the basis of nominations made by the Vice-Chancellors of different universities.

(b) The selected persons will observe students' services programmes at the Earham College (Indiana) and have an intensive programme at Bloomington University, rounded off by a brief evaluation programme in Washington.

(c) Government have no information about C.I.A. having a hand in the matter.

जीव-विज्ञान तथा प्रयोगात्मक जीवविज्ञान संस्थान, कलकत्ता

628-C. श्री एबी राय :

श्री मधु मिश्र :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने जीव विज्ञान तथा प्रयोगात्मक जीवविज्ञान संस्था, कलकत्ता के हिस्साब किताब की जांच करने का कार्य विशेष पुलिस संस्था को सौंपा था ; और

(ख) यदि हा, तो यह जांच करवाने का क्या उद्देश्य था और उसका क्या परिणाम रहा ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Khadi Gramodyog Bhawan, Madras

628-D Shri Indrajit Gupta: Will the Minister of Labour and Rehabilitation be pleased to state.

(a) whether the Khadi Gramodyog Bhawan under the Khadi and Village Industries Board at Madras, has applied for exemption from the provisions of the Payment of Bonus Act as well as the Industrial Disputes Act; and

(b) if so, whether the exemption has been granted by Government?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) An application has been received from the Khadi and Village Industries Commission for exemption from the provisions of the Payment of Bonus Act and not from the provisions of the Industrial Disputes Act.